

voltage, heating of living rooms and water which is absolutely necessary at these places does not become possible. Provision of good accommodation with such facilities will not only mitigate the sufferings of pilgrims and tourists but also will earn more foreign exchange for the country.

I would, therefore, request the Government to take necessary steps in this regard.

12.18 hrs.

[MR. DEPUTY SPEAKER *in the Chair*].

(v) Demand for urgent financial help to the riot victims of Andhra Pradesh.

PROF. N.G. RANGA (Guntur): Sir, I wish to make a statement under Rule 377. Central Government are aware of the wide spread riots which took place in the last week of December, 1988 in Andhra Pradesh in the wake of murder of a Congress MLA in which there was considerable loss of life.

Shops, educational institutions, medical stores, clinics, laboratories, cinema halls were looted or damaged. J.K.C. College, P. Setharamayya High School, Guntur and Students Hostels in Guntur and Vijayawada were destroyed by the anti-social elements. Jayapuram village in Krishna district and many shops and residential houses in Guntur, Vijayawada, Eluru, Rajahamundry, Gudivada and other towns in coastal Andhra Pradesh were also damaged or destroyed. According to one estimate, nearly Rs. 200 crores worth public and private properties were extensively destroyed during these riots.

In view of large scale damage to properties, I appeal to the Union Government to help the riot victims liberally so that they could rehabilitate themselves and start their vocations and earn their livelihood.

I wish to express my condolences to the bereaved families and others killed in those riots.

[*Translation*]

(vi) Demand for drastic action against those who are spreading communal hatred among people in Bihar.

Shri KRISHNA PRATAP SINGH (Maharajganj): Mr. Deputy Speaker, Sir, communal passions are being aroused as a result of riots in Ranchi and Jamshedpur in Bihar. Moreover, regional feelings have already been in existence in this region. There has been a demand for a separate State there. It is an *adivasi* dominated area. Many a times demonstrations with arms have been held. Curfew has been imposed in Ranchi and Jamshedpur. My submission is that the Hon. Home Minister should take action against forces engaged in arousing communal passion, hold talks with people demanding a separate state and make them amenable to reasoning and apprise the House of the actual position.

[*English*]

(vii) Demand for connecting the National Highways Nos. 4 and 5 between Chittoor and Naidupeta via Tirupati.

SHRIMATI N.P. JHANSI LAKSHMI (Chittoor): National Highway No. 5 from Madras to Bangalore passes through Chittoor and National Highway No. 4 from Madras to Calcutta passes through Naidupeta in Nellore district. For people of Salem and Coimbatore districts to reach National Highway No. 4, one has to take a circuitous route via Madras. It is easy for them to reach National Highway No. 4 at Naidupeta by coming to Chittoor and go to Naidupeta via Tirupati. The road from Chittoor to Tirupati has a very heavy traffic as a large number of pilgrims use this

road. Besides this traffic, people belonging to Salem, Coimbatore and Krishnagiri districts of Tamil Nadu and also people from Karnataka use this road to reach National Highway No. 4 at Naidupeta. They come to Chittoor and go to Tirupati and Naidupeta. All the heavy vehicles from these parts pass through this road. There are number of curves on this road and it is a narrow road. Because of heavy traffic, a large number of accidents take place daily. Hence, it is requested that National Highway No. 4 and National Highway No. 5 may be connected between Chittoor and Naidupeta via Tirupati, road widened and curves reduced.

[Translation]

- (viii) Demand for an ESI Hospital in Gopalganj district of Bihar for the benefit of industrial workers/labourers of the surrounding areas.

SHRI KALI PRASAD PANDEY (Gopalganj): Mr. Deputy Speaker, Sir, Gopalganj district headquarter is situated in the midst of Siwan, Saran, Gopalganj, West and East Champaran etc. districts of Northern Bihar. A number of industries besides cardboard, paper mill, sugar mill, distillery, bidi industry are located in this area, which provide employment to more than 20-25 thousand workers.

The Department of Labour has opened hospitals in a number of places to cater to the health and medical needs of the labourers. With this objective there is a need to immediately open a 100 bed hospital in Gopalganj by the Ministry of Labour.

I, therefore, request the hon. Labour Minister through the House to take appropriate action in this regard to open at the earliest a 100-bed hospital in Gopalganj for the benefit of the industrial and other workers of the aforesaid districts of Northern Bihar.

[English]

- (ix) Demand for clearance of the Plan submitted by the employees of Scooters India Ltd., for revival of the unit.

SHRI BASUDEB ACHARIA (Bankura): Mr. Deputy-Speaker, Sir, for a long time the issue of Scooters India Ltd. is hanging fire. Although the employees submitted a revival plan with assistance of Rs. 5 crores for four years from the Government, there is no move to start a dialogue, from the authorities concerned. Since 1985 more than Rs. 120 crores have been spent as wages for idle workers. Neither the unit is being provided with an efficient management nor efforts to revive the unit are visible. It is not clear as to why public money is being squandered and a public sector unit is being denigrated. Employees' revival plan is most practical and if given clearance, the unit can very soon become a viable one and can contribute to national economy. The Government must make up its mind and take decision for revival of this unit once for all and arrange to provide an efficient and dedicated management to guide its workers, who are very keen to revive it.

I request the Minister to come with a statement in the House with Government's proposals in connection with Scooter India Ltd.

12.24 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd.

[English]

MR. DEPUTY-SPEAKER: The House will not take up further consideration of the following motion moved by Shri V. N.